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Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.944 of 1987

Jugal Kishore Applicant

Versus

Union of India & Others ... Respondents.

Hon.K.S.Puttaswamy, V.C.
Hon. Ajay Johri, A.M.

(By Hon.K.S.Puttaswamy, V.C.)

In this application made under Section 19 of the Administrative Tribunals Act XIII of 1985(Act) the applicant has challenged the order dated 24.9.1987 of the Deputy Commissioner, Kendriya Vidyalaya, New Delhi.

2. The applicant is working as a Headmaster of Kendriya Vidyalaya Bamrauli.

3. Kendriya Vidyalaya Sangathan is a registered society under the Societies Registration Act and is not a Department of Central Govt. So far Govt. has not issued a notification under Section 14(2) of the Act conferring jurisdiction over the Society. Hence this Tribunal as reported in A.T.R. 1986 C.A.T. 229 Girish Dutt Pandey Versus Kendriya Vidyalaya Sangathan through its Commissioner has no jurisdiction to entertain and adjudicate the impugned order. We therefore reject the application as not maintainable.

As. P. K. A. S.
Vice Chairman 12/11/87

B. S. S.
Member (A)

Dated the 12th Nov., 1987

RKM